

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

C.A.(CAA)/16(CH)2024
(1st Motion)

IN THE MATTER OF

Bandey Ideal Products Ltd.

...

Transferor Company

With

Bandey Impex Pvt. Ltd.

...

Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 10.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant : Mr. Nahush Jain, Advocate
Companies**

ORDER

This is an application filed under Section 230-232 where two companies i.e. one transferor and one transferee are involved having common management, common shareholding. The purpose of rationale of the proposal is to achieve economy in operations. The applicant has sought for dispensation of the meetings. Upon hearing the submissions made by the learned counsel for the applicant Companies, the order in this matter stands reserved.

**Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**